

State v. Chotu
FIR no. 18904/2019
PS: Keshav Puram
U/s: 379/411 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Chotu through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Chotu.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Chotu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Satya Prakash @ Kallu
FIR no. 1017/2014
PS: Sultan Puri
U/s: 379/427/511/34 IPC

03.04.2020

File is taken up today on an bail application moved on behalf of accused Manoj through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Manoj.

This is an application seeking bail of the accused/applicant Manoj.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant was declared absconder vide order dated 12.03.2020 and he is in J/C since 14.03.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

IO through his reply has opposed the bail application of the applicant.

Heard.

Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 14.03.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs.10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Be put up for date already fixed before the Concerned Court i.e., **23.04.2020**.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

FIR no. 640/19
PS: Aman Vihar
State v. Ram Ashray Gupta
U/s: 420/468/120-B IPC

03.04.2020

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Ahlmad is unable to give any reply regarding FIR number and the year.

Let SHO concerned be directed to appear in person to give clarifications in this respect positively on **04.04.2020**.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Sanjay
FIR no. 7098/2019
PS: Raj Park
U/s: 379/411 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Sanjay through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Sanjay.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sanjay is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Sanjay
FIR no. 5316/2019
PS: Raj Park
U/s: 379/411 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Sanjay through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Sanjay.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sanjay is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Sanjay
FIR no. 7095/2020
PS: Raj Park
U/s: 379/411 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Sanjay through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Sanjay.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sanjay is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Sanjay
FIR no. 7073/2020
PS: Raj Park
U/s: 379/411 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Sanjay through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Sanjay.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sanjay is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Naveen
FIR no. 50/2020
PS: North Rohini
U/s: 380/411 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Naveen through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Naveen.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Naveen is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Morison
e-FIR no. 030158/2018
PS: Vijay Vihar
U/s: 379/411 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Morison through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Morison.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Morison is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

Rajinder Singh Bhatia v. V. Rajender
CC No. 9595/2016
PS: Model Town
U/s: 138 of NI Act

03.04.2020

This is a interim bail application moved on behalf of accused V. Rajender through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused V. Rajender.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused V. Rajender is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Nitesh Gautam
FIR no. 7/2020
PS: Shalimar Bagh
U/s: 25/54/59 Arms Act

03.04.2020

This is a interim bail application moved on behalf of accused Nitesh Gautam through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Nitesh Gautam.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Nitesh Gautam is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Jojo
FIR no. 142/2020
PS: Sultanpuri
U/s: 25/54/59 Arms Act

03.04.2020

This is a interim bail application moved on behalf of accused Jojo through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Jojo.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Jojo is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Jasvinder @ Jassi
e-FIR no. 43433/2018
PS: Sultanpuri
U/s: 379/411 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Jasvinder @ Jassi through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Jasvinder @ Jassi.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Jasvinder @ Jassi is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Nitin @ Bachkonda
e-FIR no. 043697/2019
PS: Model Town
U/s: 379 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Nitin @ Bachkonda through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Nitin @ Bachkonda.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Nitin @ Bachkonda is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Javed @ Akbar
FIR no. 01/2020
PS: Jahangir Puri
U/s: 380/411/34 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Javed @Akbar through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Javed @ Akbar.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Javed @ Akbar is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Jitender @ Rinku
FIR no. 105/2020
PS: Raj Park
U/s: 356/379/34 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Jitender @ Rinku through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Jitender @ Rinku.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Jitender @ Rinku is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Monu @ Laxman
FIR no. 05/2020
PS: Ashok Vihar
U/s: 379/411/34 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Monu @ Laxman through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Monu @ Laxman.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Monu @ Laxman is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

**State v. Jogender
FIR no. 1117/2016
PS: Mangol Puri
U/s: 33 of D. Ex. Act**

03.04.2020

This is a interim bail application moved on behalf of accused Jogender through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Jogender.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Jogender is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

**(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020**

**State v. Jogender
FIR no. 1117/2016
PS: Mangol Puri
U/s: 33 of D. Ex. Act**

03.04.2020

This is a interim bail application moved on behalf of accused Jogender through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapna Sinha, Ld. LAC for accused Jogender.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Jogender is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

**(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020**

State v. Deepak @ Ankit Etc.
FIR no. 07/2020
PS: Raj Park
U/s: 394/392/411/34 IPC

03.04.2020

File is taken up today on an interim bail application moved on behalf of accused Ajay through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Ajay.

This is an application seeking bail of the accused/applicant Ajay.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 04.01.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

IO through his reply has opposed the bail application of the applicant.

Heard.

Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 04.01.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs.20,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Be put up for date already fixed i.e., **15.04.2020.**

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Vishal
FIR no. 41699/2019
PS: Mangol Puri
U/s: 379 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Vishal through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ld. Counsel for accused Vishal.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vishal is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Sanjay
FIR no. 4723/2020
PS: North Rohini
U/s: 379/411 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Sanjay through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Sanjay.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sanjay is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Sonu @ Bidi
FIR no. 1141/19
PS: North Rohini
U/s: 379/411 IPC

03.04.2020

This is a interim bail application moved on behalf of accused Sonu @ Bidi through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Sonu @ Bidi.

The concerned case record / reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sonu @ Bidi is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

State v. Ajay Kumar
FIR no. 119/2020
PS: North Rohini
U/s: 395/397/34/120-B IPC & 25/27/54/59 Arms Act

03.04.2020

Present: Ld. APP for State.

Ld. Counsel for the accused/applicant Ajay Kumar.

This is an application seeking bail of the accused/applicant Ajay Kumar.

It is submitted in the application that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further stated that the applicant is no more required for the purpose of investigation. It is further submitted that the applicant has clean antecedents and has no previous involvement. It is further submitted that the applicant would not abscond or tamper with the prosecution evidence. Accordingly it is prayed that the applicant be released on bail.

Per contra Ld. APP for the State has opposed the bail application.

IO through his reply has opposed the bail application of the applicant.

Heard.

Record perused.

Offence alleged is serious in nature. Further the investigation of this case is at preliminary stage. Releasing accused at this stage may cause threat to the witness/complainant.

As such, I am not inclined to grant bail to the accused Ajay Kumar at this stage.

Hence the application is dismissed.

Copy of this order be given dasti to the counsel for the accused/applicant.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

FIR no. 11/2020
PS: South Rohini
U/s: 380/454/411 IPC
State v. Dheeraj Singh

03.04.2020

Present : Ld. APP for State.

IO is absent.

Ms. Swapna Sinha, Ld. LAC for accused.

Let Show-Cause notice be issued to concerned IO in compliance of previous order dated 01.04.2020 for **05.04.2020**.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

FIR no. 151/2020
PS: Sultan Puri
State v. Saleem Abbas & Ors.

03.04.2020

Fresh chargesheet received filed by IO. It be checked and registered.

Present : Ld. APP for State.

IO Inspector Gulshan Nagpal in person.

Accused persons namely Saleem Abbas @ Abbasi and Vivek Kumar @ Pankaj are stated to be in J/C.

Let P/W be issued against both the accused persons namely Saleem Abbas @ Abbasi and Vivek Kumar @ Pankaj before the concerned Court for

17.04.2020.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

FIR no. 50/2020
PS: North Rohini
U/s: 380/411 IPC
State v. Naveen

03.04.2020

Fresh chargesheet received filed by IO. It be checked and registered.

Present : Ld. APP for State.

IO ASI Om Prakash in person.

Accused Naveen is stated to be in J/C.

Let P/W be issued against accused Naveen before the concerned Court
for **17.04.2020**.

(Sushil Kumar)
Duty MM/(NW)/Rohini/03.04.2020

